

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.303
307/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 25(1), New Delhi

.... **APPELLANT**

Vs.

ROC, Delhi and Ors.(M/s. Technotronics System (P) Ltd.)

.... **RESPONDENT**

SECTION

U/s 252 Companies Act 2013

Order delivered on 05.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :

For the Respondent :

ORDER

Ld. Counsel appearing for the Appellant seeks liberty to serve the Respondents by publication in newspaper (English & Hindi). Liberty granted. The Appellant shall take necessary steps and file proof and affidavit of service within four weeks.

The Respondents are directed to file reports within two weeks after publication.

List the matter on **01.04.2024**.

-SD-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-SD-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)